

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

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Date of decision: 3-1-1996

CP No. 158/95 (OA No. 494/99) \*

R.K.Mishra

.. Petitioner

VERSUS

M.Ravindra and Ors.

.. Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, ADMINISTRATIVE MEMBER

For the petitioner .. Mr. Shiv Kumar

For the respondents .. Mr. Manish Bhandari

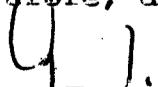
ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

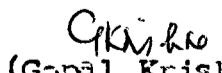
Petitioner R.K.Mishra has filed this Contempt Petition under section 17 of the Administrative Tribunals Act, 1985, stating therein that in pursuance of the decision of the Tribunal in OA No. 494/99 dated 2-9-1994, he had preferred a detailed appeal on 23-9-94 to the appellate authority but the respondents, by not disposing of the said appeal within a period of 2 months, have intentionally flouted the directions of the Tribunal and have committed contempt of court.

2. We have heard the learned counsel for the petitioner and the learned counsel for the respondents.

3. A copy of the order dated 18-12-95 shows that in compliance with the order of the Tribunal, the appellate authority has disposed of the appeal filed by the petitioner. The order of the Tribunal has been complied with and no case of contempt is made out against the respondents. The Contempt Petition is, therefore, dismissed.

  
(O.P.Sharma)

Member (A)

  
(Gopal Krishna)  
Vice-Chairman